

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1446
ANSWERED ON:05.03.2010
ENCROACHMENT ON GOVERNMENT DDA LAND
Bali Ram Dr.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of filling stations of petrol and Compressed Natural Gas (CNG) in Delhi/New Delhi working on Government/Delhi Development Authority (DDA) land;
- (b) whether many filling stations owners have encroached on more land than they have been allotted;
- (c) if so, the details thereof; and
- (d) the action taken by the Government against such owners of the filling stations?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Delhi Development Authority (DDA) has reported that it has allotted land for 180 filling stations and 54 Compressed Natural Gas (CNG) filling stations, details of which are as under:

IOC Ltd. 89 Filling stations.

IBP Ltd. 20 Filling stations

HPC Ltd. 31 Filling stations

BPC Ltd. 40 Filling stations

IG Ltd. 54 CNG filling stations

The Land & Development Office has also reported that it has allotted land for 66 filling stations and sites for 15 CNG filling stations, the details of which are as under:

IOC Ltd. 24 Filling stations

IBP Ltd. 04 Filling stations

HPC Ltd. 23 Filling stations

BPC Ltd. 15 Filling stations

CNG sites 15 Filling stations

(b) to (d): DDA has further reported that no report of encroachment is available on record. The Land & Development Office has

reported that there are 31 cases of encroachments in respect of filling stations and one case of encroachment in respect of CNG Station. The Land & Development Office has issued notices to the allottee companies and taken up with Municipal Corporation of Delhi for removal of encroachments.